

Naxalites killed in encounter in Ranchi

†1327. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many Naxalites including a women have been killed in an encounter in the month of February in Ghaghrabeda village in Ranchi;

(b) if so, the details thereof;

(c) the details of the naxalites and the security forces killed in encounters in last three years in various parts of the country; and

(d) the details of steps being taken by Government to bring those naxals in mainstream who want to quit naxalism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 4 LWE cadres including 1 woman were killed during an encounter between Left Wing Extremists (LWEs) and Security Forces (SFs) on intervening night of 18-19.02.2016 at Nawadih, close to Ghaghrabeda, under Bundu police station of Ranchi district in Jharkhand.

(c) The details of Security Forces (SFs) personnel killed and LWE cadres killed in encounters in the country during last three years and in the current year (upto 29th February) are enclosed as Statement (*See* below).

(d) In order to bring Left Wing Extremists into the mainstream, the State Governments have their own surrender and rehabilitation policies. In order to supplement the efforts of the State Governments, the Central Government reimburses the expenditure incurred by the State Governments on rehabilitation of surrendered Left Wing Extremists under the Security Related Expenditure (SRE) Scheme for Left Wing Extremism affected States in terms of its own revised guidelines effective from 01.04.2013. As per the revised guidelines, the Central Government provides reimbursement of expenditure incurred on the grant for surrendered LWE cadres subject to ceiling of ₹ 2.5 lakh for a higher ranked LWE cadre and ₹ 1.5 lakh for a middle/lower ranked LWE cadre. The additional incentives given for surrender of weapons/ammunition is also reimbursed which ranges from ₹ 10 to ₹ 35000 per weapon depending on type of weapon surrendered from detonator to Light Machine Gun, Rocket Launcher etc. In addition, the monthly stipend of upto ₹ 4000 per month is paid for a maximum period of 36 months to the surrenderee.

† Original notice of the question was received in Hindi.

Statement

Details of security forces (SFs) personnel killed and LWE cadres killed in encounters in the country during last three years and in the current year (upto 29th February)

Year	No. of encounters	SFs personnel killed	LWE cadres killed
2013	218	22	99
2014	221	7	60
2015	247	25	89
2016 (upto 29th February)	75	0	50

Video conferencing of David Headly

†1328. SHRI VISHAMBHAR PRASAD NISHAD:
SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of conclusions arrived at by Government after the evidence of David Headly through video conferencing in this month in Mumbai High Court regarding 26/11 attack and whether Pakistan Government has been asked to take action in the light of the facts that came out through this evidence; and

(b) the details of steps taken by Pakistan till date in respect of the culprits of 26/11 attack?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) David Coleman Headley, an accused in the 26/11 Mumbai terror attack, on being produced before the Competent Court on 10.12.2015, through VTC from USA, had expressed a desire to become approver in the said case, provided he is granted pardon by the Court. The Court of competent jurisdiction in Mumbai had tendered pardon under Section 307 of the Criminal Procedure Code 1973 to David Coleman Headley on the condition that he will make factual and true disclosure of the entire criminal conspiracy behind the 26/11 Mumbai Terror Attack, which was accepted by Headly. Thereafter, Headley was examined by the prosecution as a witness in the trial case relating to 26/11 Mumbai terror attack through Video Conferencing from USA. The matter is still pending in the Hon'ble Court and the decision on sharing Headley's disclosures with Pakistan will be taken at the appropriate time.

† Original notice of the question was received in Hindi.